

GUJARAT LEGISLATIVE ASSEMBLY PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1961

9 of 1962

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GUJARAT LEGISLATIVE ASSEMBLY PROCEEDINGS (PROTECTION OF PUBLICATION) ACT, 1961

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An Act to protect the publication of reports of proceedings of the Gujarat Legislative Assembly. It is hereby enacted in the Twelfth Year of the Republic of India as follows:-

1. Short title and extent :-

(1) This Act may be called the Gujarat Legislative Assembly Proceedings (Protection of Publication) Act, 1961.

(2) It extends to the whole of the State of Gujarat.

2. Definition. :-

In this Act "newspaper" means any printed periodical work containing public news or comments on public news, and includes a news-agency supplying material for publication in a newspaper.

<u>3.</u> Publication of reports of Assembly proceedings privileged. :-

(1) Save as otherwise provided in sub-section (2), no person shall be liable at any proceedings, civil or criminal, in any Court in respect of the publication in a newspaper of a substantially true report of any proceeding of the Gujarat Legislative Assembly, unless the publication is proved to have made with malice. (2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter the publication of which is not for the public good.